

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2451**

**ANSWERED ON MONDAY, DECEMBER 13, 2021/**

**AGRAHAYANA 22, 1943 (SAKA)**

**CSR ACTIVITIES**

**QUESTION**

**2451. SHRI HEMANT TUKARAM GODSE:**

**Will the Minister of CORPORATE AFFAIRS**

**be pleased to state:**

- (a) whether the Government maintains the records of private/Government companies/organisations participating in CSR activities in various States including Maharashtra;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government would help the public representatives to identify the companies/organisations involve/invest in any particular constituency; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS**

**[RAO INDERJIT SINGH]**

(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. On the basis of the filings made by the private/government companies in the MCA 21 registry, details of CSR funds spent by Public Sector Undertakings (PSUs) and Non-PSUs in various States/Union Territories (UTs) (including Maharashtra) for the financial years 2018-19, 2019-20 and 2020-21 are given below:

Nature of Company	FY 2018-19		FY 2019-20		FY 2020-21	
	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)
PSUs	615	4,206.30	452	5,241.57	20	561.18
Non-PSUs	24484	15,943.97	22079	19,447.09	1599	8,266.93
Grand Total	25099	20,150.27	22531	24,688.66	1619	8,828.11

(Data upto 30.09.2021) [Source: National CSR Data Portal]

**Regarding CSR data for financial year 2020-21, it is informed that the companies are required to hold Annual General Meeting (AGM) within six months from the end of financial year. Thereafter, financial statements and board reports containing disclosures about CSR, are to be filed in MCA21 within 30 days of the AGM. In view of the disruption caused by COVID-19 pandemic, Registrars of Companies have accorded extension of time till 30<sup>th</sup> November, 2021 for conduct of AGMs by companies. The Ministry vide General Circular No. 17/2021 dated 29.10.2021 has relaxed the levy of additional fees till 31.12.2021 for filing of financial statement in respect of the financial year 2020-21.**

**(c) & (d): The Ministry had launched a National CSR Data Portal in 2018 for greater transparency and wider dissemination of information on CSR to the public at large. All data related to CSR filed by companies, including the list of eligible CSR companies, in MCA21 registry is available on said portal at [www.csr.gov.in](http://www.csr.gov.in). Further, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The Government does not issue any specific direction in this regard.**

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